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Date: 25.02.2023

Place: Hyderabad


Principal Chief Conservator of Forests
(Head of Forest Force)

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)

AT CHENNAI

Appeal. No. 82 OF 2021

1. MAHESH MAMINDLA
2. DR. DONTI NARASIMHA REDDY Applicants

Vs

1. STATE OF TELANGANA
2. TRANSMISSION CORPORATION OF TELANGANA LIMITED
3. FOREST DEPARTMENT, GOVERNMENT OF TELANGANA
4. INTEGRATED REGIONAL OFFICE, HYDERABAD, MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE
5. UNION OF INDIA
6. HYDERABAD GROWTH CORRIDOR LIMITED.... Respondents.

ADDITIONAL REPLY AFFIDAVIT FILED BY THE 3rd RESPONDENT

I, R.M.DOBRIYAL, S/o Late K.N.DOBRIYAL ., aged 57 years, Designation: Principal Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan, Saifabad, Hyderabad do hereby solemnly and sincerely state as follows:

1. I submit that, I am the 3rd Respondent herein and as such I am well acquainted with the facts of the case based on records. I am filing this affidavit on behalf of 1st Respondent herein.
2. I respectfully submit that, all the allegations, averments and statements contained in the Application are denied, except those specifically admitted herein.
3. It is respectfully submitted that the area of Transmission line project lies outside the national park completely. According to the area statement given in the Gazette Notification GOMS No. 80, EFS&T (For. III) dt.27 June, 1998, the eastern boundary of the National Park runs, *"From point 'B' the line runs on Southern direction along the ZillaParishad Road connecting Hyderabad-Vikarabad highway and Mancherevula, Narsingi villages and reaches point 'C'. The area is fenced with chain link"*, The location of the



Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

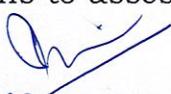
Principal Chief Conservator of Forests
(Head of Forest Force)

project is on the eastern side of the above boundary line and thus falls outside of the Mrugavani National Park. The location of the project and the boundary of Mrugavani National Park are shown in the map. From the map it is clear that the project lies outside the National Park boundary.

4. I respectfully submit that, as per Para 3 of guidelines issued by the GoI, MOEF& CC, in F.No.6-60/2020WL Part(1), Dt.16.07.2020
 - i. Proposals involving project/activity located within the notified ESZ (not being draft notification) and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife will be required.
 - ii. Proposals involving project/activity located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife will be required.

As per Guidelines issued by GoI, MOEF& CC, in F.No.7-7/2017-ROHQ, Dt.31.07.2017, the Transmission Lines Projects are not covered under the EIA notification 2006, and don't require Environment clearance. Hence prior clearance from Standing committee of the National Board for Wildlife is not required.

5. It is submitted that the process of notification of ESZ of Chilkur Mrugavani National Park is under progress, hence 10 km from the periphery of the National Park is taken into consideration. Hence the consent of the ESZ committee is taken. It is submitted that as per all the above guidelines, the present project doesn't require Environmental Clearance and therefore clearance under Wildlife (Protection) Act, 1972 from Standing Committee of National Board for Wildlife is not required.
6. It is respectfully submitted that as stated earlier, the project does not fall in the National Park and also does not require the consent of the National Board for Wildlife. As with regards to the objection of the area of National Park being reduced, it is submitted that during the notification published in the gazette in 1998, the entire area which was fenced then was declared as Mrugavani National Park. Due to technological limitations to assess the


 Principal Chief Conservator of Forests
 (Head of Forest Force)

accurate area of the National Park, the area of National park was notified as 360 Ha. Till today, the boundary of the national park has not been changed. During 2011, DGPS survey was conducted to ascertain accurate area of the national park using modern techniques of surveying. As per the survey report, it was found that the area of the national park is actually 287.48 Ha against 360.00 Ha in the notification (Report Enclosed). Further, the Re-survey is being undertaken using latest DGPS tools to ascertain the exact area of the park and accordingly the statement in the notification needs to be modified. Hence an action is being initiated to issue an errata to the notification of National park regarding the correction of the area.

7. For the reasons stated above in Paras 1 to 5 supra, I pray that this Hon'ble Tribunal may be pleased to dismiss the O.A. and pass such other or further or orders as are deemed fit and proper of the circumstances of the case.

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad



Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Before Me
Telangana, Hyderabad.

Solemnly affirm and sincerely

Singed before me on this the

25th of February, 2023 at Hyderabad

Advocate

VERIFICATION

I, R.M.DOBRIYAL S/o Late K.N.DOBRIYAL, aged about 57 years, Occ:, Principal Chief Conservator of Forests (Head of Forest Force), Forest Department, State of Telangana, Aranya Bhavan, Saifabad, Hyderabad, R/o Hyderabad do hereby verify and state that the contents set out above are true and correct to the best of my knowledge and based on record and believed to be correct.

Hence, verified on this the 25th day of February, 2023, at Hyderabad.

Date: 25.02.2023

Place: Hyderabad



Principal Chief Conservator of Forests
(Head of Forest Force)

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)**AT CHENNAI****Appeal. No. 82 OF 2021**

1. MAHESH MAMINDLA
 2. DR. DONTI NARASIMHA REDDY
- APPLICANTS

Vs

1. STATE OF TELANGANA AND 5 OTHERS
-RESPONDENTS

ADDITIONAL REPLY AFFIDAVIT FILED BY THE 3rd RESPONDENT

H.YASMEEN ALI
COUNSEL FOR THE 3RD RESPONDENT

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From :
Sri B.Saidulu, IFS.,
Conservator of Forests,
Charminar Circle,
Hyderabad.

To,
Prl. Chief Conservator of Forests,
(HoFF),
Telangana,
Hyderabad.

Sir,

Rc. No.1219/2019/M3, dt:23.02.2023.

Sub:- TSFD Forest (Conservation) Act, 1980 -Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kvRayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad-Stage-II approval- Accorded- NGT, Southern zone, Chennai appeal no.82 of 2021 (SZ) & IA.No.213 of 2021(SZ) -Filing of Counter and submission of information as desired by NGT, Chennai - Information submitted - Reg.

Ref:- 1.PCCF (HoFF), TS, Hyd Rc.No.FC4/FC26/17/2022, dt: 22.02.2023.
2.CF, Charminar Circle, Rc.No. 1219/2019/M2/M3, dt: 23.02.2023.
3. DFO, Rangareddy Rc.No. 2109/2023/S6, dt: 23.02.2023.

As per instructions issued vide reference 1st cited, it is submitted that, vide reference 3rd cited, the District Forest Officer, Rangareddy has submitted remarks on the order passed by NGT Chennai, dt: 13.02.2023 of No. 82 of 2021(SZ), & IA No 213 of 2021 and 81 of 2022 (SZ). The same is submitted herewith for taking further necessary action.

This is submitted for favour of kind information and necessary action.

Encl:As above.

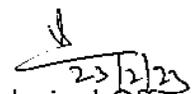
Yours faithfully,

Sd/-

Conservator of Forests,
Charminar Circle, Hyderabad.

Copy to District Forest Officer,Rangareddy for information and necessary action.

//t.c.b.o//


23/2/23
Technical Officer

From:
Sri. Rahul Kisan Jadhav, I.F.S.,
District Forest Officer,
Rangareddy

To:
The Conservator of Forests,
Charminar Circle,
Hyderabad

Rc. No. 2109/2023/S6, Dt. 23.02.2023

Sir,

Sub: TSFD Forest (Conservation) Act, 1980 -Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad-Stage-II approval-Accorded- NGT, Southern zone, Chennai appeal no.82 of 2021 (SZ) & IA.No.213 of 2021(SZ) -Filing of Counter and submission of information as desired by NGT, Chennai - Information submitted - Reg.

Ref: 1. PCCF(HoFF), TS, Hyd Rc. No. FC4/FC26/17/2022, dt: 22.02.2023
2. CF Charminar, Rc. No. 1219/2019/M2/M3 dt, 23.02.2023

*** ** ***

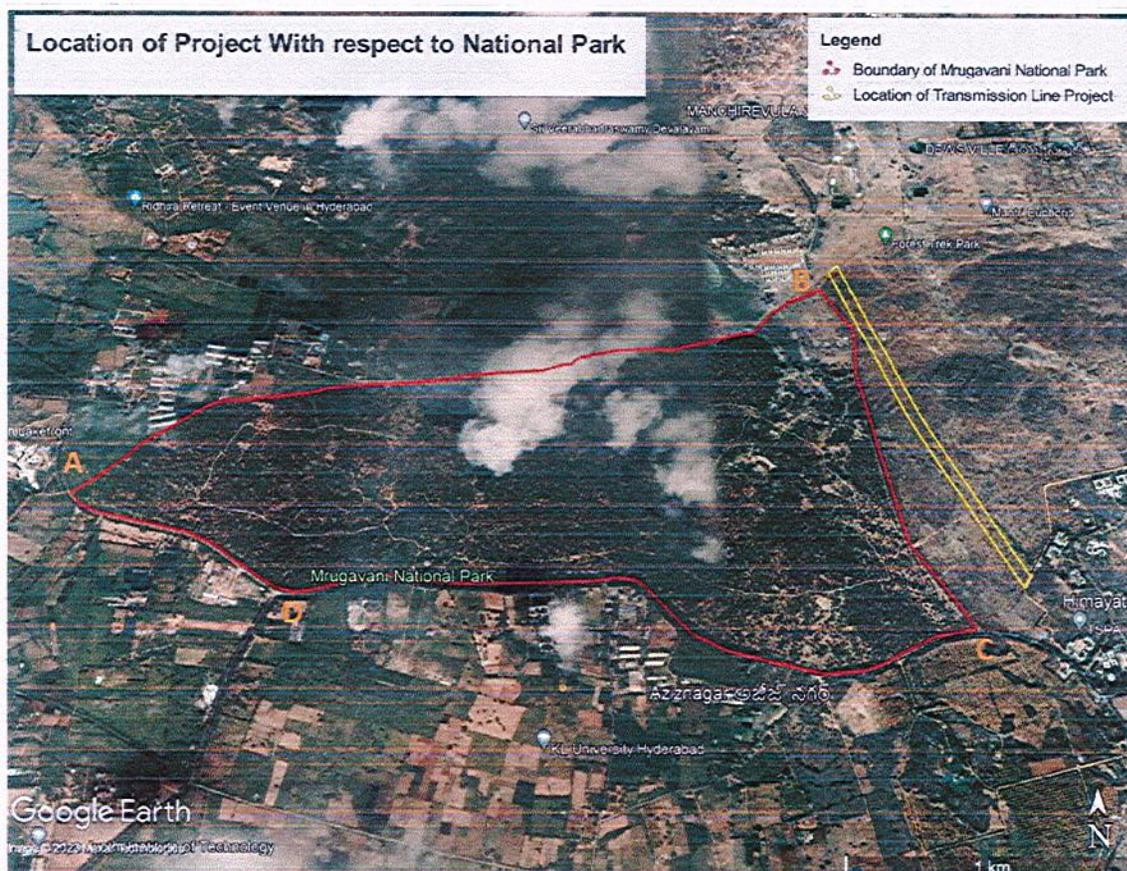
Adverting to the subject, Prl Chief Conservator of Forest (HoFF) and Conservator of Forest, Charminar Circle had requested to submit the information in the order dt: 13.02.2023 of NGT case Appeal No. 82 of 2021(SZ), & IA No 213 of 2021 and 81 of 2022 (SZ). The information as requested is as follows:

1. In reply to the para 2,

It is submitted that the area of Transmission line project lies outside the national park completely. According to the area statement given in the Gazette Notification GOM No. 80, EFS&T (For. III) dt. 27 June, 1998, the eastern boundary of the National Park runs

"From point 'B' the line runs un Southern direction along the Zilla Parishad Road connecting Hyderabad – Vikarabad highway and Mancherevula, Narsingi villages and reaches point 'C'. The area is fenced with chain link"

The location of the project is on the eastern side of the above boundary line and thus falls outside of the Mrugavani National Park. The location of the project and the boundary of Mrugavani National Park are shown in the map below. From the map it is clear that the project lies outside the National Park boundary.



Location of Project with respect to Mrugavani National Park



2. In reply to para 3, it is submitted that

Para 3 of guidelines issued by the GoI, MOEF& CC, in F.No.6-60/2020WL Part(1), Dt.16.07.2020

- i. Proposals involving project/activity located within the notified ESZ (not being draft notification) and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife shall be obtained.
- ii. Proposals involving project/activity located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife shall be obtained.

As per guidelines issued by GoI, MOEF& CC, in F.No.7-7/2017-ROHQ, Dt.31.07.2017, the Transmission Lines Projects are not covered under the EIA notification 2006, and don't require Environment clearance. Hence prior clearance from Standing committee of the National Board for Wildlife is not required.

It is submitted that the process of notification of ESZ of Chilkur Mrugavani National Park is under progress, hence 10 km from the periphery of the National Park is taken into consideration. Hence the consent of the ESZ committee is taken. It is submitted that as per all the above guidelines, the present project doesn't require Environmental Clearance and therefore clearance under Wildlife (Protection) Act, 1972 from Standing Committee of National Board for Wildlife is not required.

3. In response to para 4,

It is submitted that as stated earlier, the project does not fall in the National Park and also does not require the consent of the National Board for Wildlife. As with regards to the objection of the area of National Park being reduced, it is submitted that during the notification was published in the gazette in 1998. The entire area which was fenced then was declared as Mrugavani National Park. Due to technological limitations to assess the accurate area of the National Park, the area of National park was notified as 360 Ha. Till today, the boundary of the national park has not changed. During November 2011, DGPS survey was conducted to ascertain accurate area of the national park using modern techniques of surveying. As per the survey report, it was found that the area of the national park is 287.48 Ha against 360 Ha in the notification (Report Enclosed).

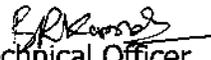
It is further submitted that, resurvey is being undertaken using latest DGPS tools to ascertain the exact area of the National Park and the area statement in the notification shall be modified accordingly. Hence an action being initiated to issue an errata to the notification of National Park regarding correction of the area.

This is submitted for favour of kind information and necessary action.

Your's faithfully,
Sd/-
District Forest Officer,
Rangareddy

Copy submitted to the Prl. Chief Conservator of Forests(HoFF), TS, Hyderabad for favour of kind formation

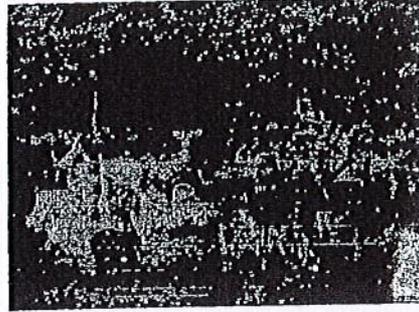
// t.c.b.o.//


Technical Officer

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DGPS SURVEY REPORT

Submitted to

**DIVISIONAL FOREST OFFICER,
WILDLIFE MANAGEMENT DIVISION,
HYDERABAD**



Project Location:

**MRUGAVANI NATIONAL PARK
CHILKUR FOREST BLOCK**

Surveyed and report by:

tecdatum

**Tecdatum Infoservices Pvt Ltd,
8-3-315/11/20, Jalprekash Nagar,
Yellareddyguda, Hyderabad- 600 038
www.tecdatum.in mail: info@tecdatum.in
Ph: 040-2373 7008 Fax: 040-2373 7009**

Boundary Demarcation of Mrugavani National Park

Introduction

Mrugavani National Park has been notified on 21 July 1998 under section 35(4) of wildlife (P) act, 1972. Mrugavani National Park has been made from the western part of Chilkur Kancha Forest Block. This National park situated in Survey No 1 of Chilkur Kancha Village, Moinabad mandal, Rangareddy District.

Now AP Forest wants to construct a compound wall for the National Park. In this connection, Divisional Forest officer, Wildlife Management Division, Hyderabad wants to confirm the boundary pillar locations on the ground.

Teccatum Infoservices Pvt Ltd is Hyderabad based ITES, GIS, Remote Sensing company and mapping services provider company with the necessary infrastructure.

Teccatum has considered the Notifications of Chilkur Kancha Forest Block (GO MS No 1732, Food and Agriculture (Forest III) dt 25 June 1965) and Mrugavani National Park (GOMS No 80, Environment, Forests, Science and Technology (For III) dt 27th June 1998), which were supplied by the Divisional Forest officer, Wildlife Management Division, Hyderabad.

Teccatum has mapped the Chilkur Kancha Forest Block from the notification using the bearings and distances mentioned in the notification. The national park boundary has been mapped from the Forest Block boundary by the descriptions given in the National Park Notifications. The Geographical coordinates of the boundary pillars have been calculated from the Station A of the National Park Notification (pillar No 85). Further Teccatum has conducted the survey and demarcated the boundary pillar points on the ground.

Survey Instrument Used:

Instrument:	DGPS
Make:	Sokkia
Model:	GIR 1450
Horizontal Accuracy:	<1m
Projection:	Geographic Coordinates
Datum:	WGS84

Garmin GPSMAP 62S for cross verification.

Boundary Demarcation of Mrugavani National Park

Inputs Considered:

- Notification of Chilkur Kancha Forest Block (GO MS No 1732, Food and Agriculture (Forest III) dt 25 June 1965)
- Notification of Mrugavani National Park (GOMS No 80, Environment, Forests, Science and Technology (For III) dt 27th June 1998)
- Survey of India Toposheet 1: 25000 scale. (To overlay the Boundary Pillars for reference only)
- Google Earth Imagery (To overlay the Boundary Pillars for reference only)

Survey Duration:

Duration: 15 Nov 2011 – 21 Nov 2011
Survey Hours: between 10 am – 5pm
Climatic condition: Sunny
Temperature: 25° to 28° C

Observations:

The area of the Mrugavani National Park after the mapping is 287.48 Ha against 360 Ha in the notification.

Limitations:

- The base map is prepared using the Boundary Pillar Locations mentioned in the Notifications.
- Boundary Station 'A' has been considered as the reference point considering the point is correct.
- DGPS survey limitations are applicable
- The areas calculated for the polygons drawn connecting the boundary pillars with straight lines.

Distances and Bearings as per the Notification:

Chains		Bearings in	Distances in links
From	To	Degrees	(Gunter's chain)
1	2	89.30	1210
2	3	83.00	340
3	4	81.00	668
4	5	88.00	628
5	6	78.30	847
6	7	86.00	1547
7	8	77.00	1968
8	9	101.00	690
9	10	78.00	858
10	11	68.30	455
11	12	89.00	891
12	13	106.30	254
13	14	78.00	888
14	15	74.30	1013
15	16	52.00	1070
16	17	54.00	830
17	18	54.00	857
66	67	235.00	839
67	68	251.30	886

Chains		Bearings in	Distances in links
From	To	Degrees	(Gunter's chain)
68	69	259.30	987
69	70	277.00	929
70	71	276.30	726
71	72	284.00	540
72	73	297.30	954
73	74	305.00	1724
74	75	267.30	280
75	76	266.30	437
76	77	268.30	697
77	78	270.30	435
78	79	270.30	448
78	80	275.00	2014
80	81	254.30	1054
81	82	277.00	803
82	83	303.30	1939
83	84	290.00	1906
84	85	316.00	660
85	1	32.30	2023

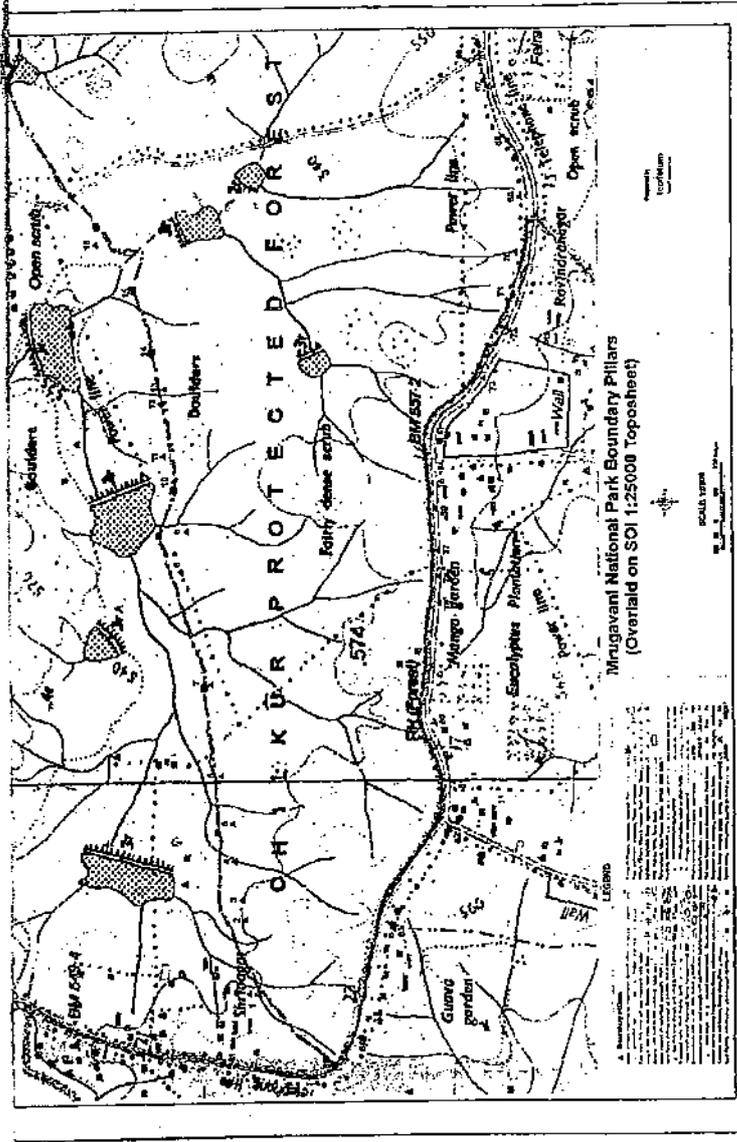
Geographical Coordinates (WGS84)

Pillar No	Latitude	Longitude
1	17.35967	78.32556
2	17.35977	78.32783
3	17.35987	78.32848
4	17.36010	78.32969
5	17.36016	78.33088
6	17.36053	78.33242
7	17.36083	78.33532
8	17.36176	78.33889
9	17.36157	78.34017
10	17.36195	78.34173
11	17.36228	78.34252
12	17.36237	78.34419
13	17.36225	78.34465
14	17.36260	78.34587
15	17.36316	78.34771
16	17.36440	78.34925
17	17.36533	78.35048
66	17.35251	78.35486
67	17.35192	78.35415

Pillar No	Latitude	Longitude
68	17.35129	78.35241
69	17.35090	78.35060
70	17.35104	78.34886
71	17.35114	78.34750
72	17.35134	78.34650
73	17.35208	78.34488
74	17.35376	78.34216
75	17.35372	78.34162
76	17.35364	78.34080
77	17.35356	78.33949
78	17.35354	78.33867
79	17.35351	78.33783
80	17.35369	78.33405
81	17.35311	78.33218
82	17.35323	78.33065
83	17.35505	78.32754
84	17.35611	78.32413
85	17.35692	78.32325

Boundary Demarcation of Muzant National Park

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Boundary Pillars overlaid on Survey of India Toposheet 1:25000 scale

Boundary Demarcation of Mirugavani National Park



भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण ,वनएवंजलवायुपरिवर्तनमंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
CHANGE



Integrated Regional Office,
AranyaBhavan, Opp RBI, Saifabad, Hyderabad, Telangana
500004

e-mail: irohyd.moefcc@gmail.com

F.No.4-TSC180/2021-HYD/091

Date^{13th} May, 2021

To

The Special Chief Secretary to the Government,
Environment, Forests, Science & Technology Department,
Telangana State Secretariat, Hyderabad.

Subject: Diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad- Reg

Sir,

Please refer to the State Government's letters No. 746/For.I(1)/2021 dated 09.03.2021 and 01.05.2021 and online application No.FP/TG/TRANS/42277/2019 seeking prior approval of the Government of India in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project.

As recommended by the Regional Empowered Committee (REC) in its 47th meeting held on 07.05.2021 and after careful consideration of the proposal of the State Government, I am to convey the Central Government's approval (*Stage-I*) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to the following conditions:-

1. The legal status of forest land shall remain unchanged;
2. Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with the DFO concerned at the project cost;
3. The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency;
4. The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;
5. The State Government shall charge the Net Present Value of the diverted forest land measuring **6.7076 ha** from the User Agency as per the orders of the

Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;

6. Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;
7. The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;
8. As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;
9. The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;
10. The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;
11. The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;
12. The layout plan of the proposal shall not be changed without prior approval of the Central Government;
13. No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;

16. The forest land shall not be used for any purpose other than that specified in the project proposal;
17. The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;
18. The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;
19. During construction of transmission line, pollarding / pruning of trees located outside the **46 meters** width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;
20. The total forest area utilized for the project shall not exceed **6.7076 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
21. Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
22. In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.

After receipt of the compliance report on above mentioned conditions, the proposal will be considered for final approval. This in-principle approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this in-principle approval shall automatically stand revoked after 5 years.

Yours faithfully,

-sd-

(R. Hemanth Kumar)

DDG (Central)/ Regional Officer
I/c ,IRO, Hyderabad

Copy to:-

1. The Principal Chief Conservator of Forests (HoFF)/Nodal Officer (FCA), Office of the Principal Chief Conservator of Forests, Forests Department, Govt. of Telangana, AranyaBhavan, Saifabad, Hyderabad, PIN- 500 004.
2. TheTSTRANSCO, O/o Chief Engineer, 400 KV, VidyutSoudha, Hyderabad-500004.
3. Guard file.

-sd-

(R.Hemanth Kumar)

DDG (Central)/ Regional Officer
I/c ,IRO, Hyderabad

-335-
GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

19

Ref.No.13470/2019/FCA-4
Dated: 14.05.2021.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad - 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests &
Head of Forest Force

Sub:- TSFD - F(C) Act, 1980 - Diversion of **6.7076 Ha** of forest land in Shamshabaddivision for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kvRayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad- **Stage-I approval accorded- Communication Order** - Regarding.

Ref:-

1. EE, 400KV, Const-II, Metro, TS TRANSCO, Hyderabad Lr.No. EE/400KV/Const-II/Metro/Hyd/ F.Rayadurg line /D.No.659/19, Dt: 09.09.2019.
2. PCCF RC.No.13470/2019/FCA-3/PS(i& ii), Dt: 27.09.2019.
3. CCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:03.02.2021.
4. PCCF RC.No.13470/2019/FCA-4, Dt: 16.02.2021.
5. State Govt Lr.No.746/For.I(1)/2021 Dt. 09.03.2021.
6. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD Dt. 09.04.2021.
7. PCCF Rc.No.13470/2019/FCA-4 Dt.09.04.2021.
8. FDO, Shamshabad Rc.No.3434/2019/SB-2 Dt.20.04.2021 addressed to the DFO, Rangareddy.
9. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 33/21, Dt. 17.04.2021.
10. PCCF Rc.No.13470/2019/FCA-4 Dt.30.04.2021.
11. State Govt Lr.No.746/For.I(1)/2021 Dt. 01.05.2021.
12. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.

Copy of the reference cited is enclosed herewith.

The officers in the address entry are informed that, the GOI, MoEF&CC, Integrated Regional Office, Hyderabad vide ref 12th cited has accorded in-principle (Stage-I) approval for diversion of 6.7076 Ha of forest land in Shamshabaddivision for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kvRayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein.

Action to be taken by the Forest Department:

The District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad are requested to take further necessary action to issue Demand Notice to the User Agency for payment of Compensatory Levies like Compensatory Afforestation as per the (C.No.3,4); Net Present Value (NPV) (C.No.5); cost of plantation of dwarf species in the ROW under transmission line (C.No.7); cost of Extraction of Tree Growth and Translocation of trees (C.No.9); demarcation of forest land (C.No.2); Wildlife Mitigation plan (C.No.8) etc. in one go.

They shall ensure that felling of trees shall be minimized and try to translocate the trees wherever feasible at the cost of UA. They shall prepare the scheme for the same and raise the demand. (C.No.9).

They shall estimate the cost for demarcation of the forest land at the project cost, by erecting 4' high RCC pillars as per instructions in Circular No.5 of 2017 and raise the demand over UA (C.No.2).

Before issue of demand notice, They are requested to submit the demand note

to the Nodal Officer on email (ccfcampa.apfd@gmail.com & dcffca@gmail.com) for vetting. Only after vetting of the demand note by Nodal Officer and / or State Government, if required, the Forest Divisional Officer/District Forest Officer should raise demand with the User Agency, who in-turn has to upload the demand online on Ministry's portal, generate Challan & transfer the funds through online only into the specified State Compensatory Afforestation Fund of Telangana State only. (C.No.3,4,5,7,8).

Note: The charges for felling, logging, transportation of project affected trees & the funds towards expenditure like boundary pillars, demarcation charges etc., should be deposited with the CA P.D. Account of Forest Divisional Officers (now DFOs/FDOs) concerned and the work should be undertaken departmentally in-order to ensure that the task of felling/ transportation / construction of boundary pillars etc., are undertaken faithfully and in the best interests of the forest as per procedures prescribed in the DET Manual. The funds deposited with the DFO for carrying out such activities should be put to actual utilization only on the grant of final approval (Stage-II) clearance. A clarification is issued in this regard by the Ad-hoc CAMPA Wing, MoEF & CC, GoI, vide F.No.13-20/2015-CAMPA, dt.09.06.2016.

Further, they are specifically directed to furnish a calculation sheet of NPV and other payments / copies of paper clippings about the publishing of forest clearance etc., alongwith compliance report for taking further necessary action in the matter.

Further, He is directed to obtain the compliance report on the conditions stipulated in the Stage -I approval and furnish through Chief Conservator of Forests /Conservator of Forests , concerned along with the details of payment made by User Agency into Adhoc CAMPA Account as well as P.D. Account of District Forest Officers/Forest Divisional Officers.

Action to be taken by the TSTRANSCO (UA):

The UA shall ensure that felling /pollarding/pruning of trees shall be done under the supervision of the forest department wherever necessary during construction and maintenance of the transmission lines and shall make necessary payment towards translocation the trees instead of feeling at the project cost as prepared by the concerned DFO/FDO. (C.No. 18, 19).

The layout plan shall not be changed without the prior approval of the Central government (C.No.12).

The UA shall ensure that Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct near by forest flora & fauna. (C.No. 13).

The UA at their cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits (C.No. 10).

The UA is informed that as per the guidelines issued by MoEF&CC, GoI (Ad-hoc CAMPA Wing), the mode of remittance for compensatory levies shall be through **e-payment portal of Ministry of Environment, Forest & Climate Change only.** The TSNPDCL has to upload the demand notice received in the Ministry's portal against the project for approval by the Nodal Officer, FCA, Telangana State. Then challan has to be generated and payment to be made against the bank account number indicated in the challan. Amount deposited through other mode will not be accepted (C.No.3,4,5,7,8). The detailed procedure for generation of Challan and deposition of funds is available at www.parivesh.nic.in portal. The other amounts as per demand notice shall be deposited into concerned FDO/DFO PD account.

The UA shall comply with the following in accordance with the MoEF&CC, GoI instructions issued vide F.no.7-23-2012-FC, dt.24-07-2013 communicated vide Prl. Chief Conservator of Forests, A.P. Hyderabad Rc.No.45921/2001/F4, dt.23-08-2013.

1. Publish the entire forest clearances granted in verbatim along with the condition and safe-guards imposed by the Central government in two widely circulated daily newspaper one in vernacular language and the other in English granted to the project proponent for the use of forest land for the non-forest purposes.

- 2. The copies of the forest clearance should also be submitted to the heads of local bodies, Panchayats and municipal bodies by the project proponents in addition to the relevant offices of the Government who in turn has to display the same for 30 days.

The transfer of forest land to User Agency shall not be affected prior to the issue of final approval Stage II Clearance and no work in violation shall be carried out.

The UA is also requested to note the other conditions stipulated and implemented and furnish the compliance on the conditions stipulated to concerned Forest Divisional Officer/ District Forest Officer for submission through Chief Conservator of Forests / Conservator of Forests for onward submission to Government for obtaining Stage-II approval.

Encl: As above.

Sd/-R.Sobha
 Pri. Chief Conservator of Forests.
 (Head of Forest Force)

To

The District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad.

Copy to

The Chief Conservator of Forests, Rangareddy for information.

The Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO for information and necessary action.

The Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

//t.c.b.o//

[Signature]
 Superintendent
 18/5/2021

2/18/2021

DESPATCHED
 PCCF, RANGAREDDY, HYD.
 7 JUN 2021
 Signature of Clerk
 TELUKANA

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

From:

To:

Smt. Sunita M. Bhagwat, IFS.,
Addl.Prl.Chief Conservator of Forests /CF,
Rangareddy Circle, **Rangareddy.**

✓
The Prl. Chief Conservator of Forests
(Head of Forest Force),
Telangana State, **Hyderabad.**

Rc. No. 1219 / 2019 / M2, Dated:26.07.2021.

Sir,

Sub:- TS - FC Act 1980 - Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA Junction to ORR Junction) along outer side of ORR in favour of Executive Engineer, 400 KV/ Const-II, Metro, Telangana State TRANSCO, Hyderabad - Stage - I approval accorded - Condition wise compliance report submitted - Regarding.

- PCCF (SF)
FCA - 4
- Ref:-
1. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 513/19, Dt. 3.08.2019
 2. PCCF,TS,Hyderabad, Rc.No. 13470/2019/FCA-3/PS,, Dt. 26.08.2019
 3. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 659/19, Dt. 09.09.2019
 4. PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-3/PS(I&II), Dt. 27.09.2019
 - 5 This Office Rc.No. 1219/2019/M2, Dt. 03.02.2021
 - 6 PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 16.02.2021
 - 7 State Govt. Lr.No. 746/For.I(1)/2021, Dt. 09.03.2021
 - 8 GoI, MoEF & CC, IRO, Hyderabad, F.No. 4-TSC180/2021-HYD, Dt. 09.04.2021
 - 9 PCCF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 09.04.2021
 - 10 EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 33/21, Dt. 17.04.2021
 - 11 PCCF & HoFF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 14.05.2021 comunicated GoI, MoEF & CC,IRO, Hyd, F.No. 4-TSC180/2021-Hyd/091, Dt. 13.05.2021
 - 12 FDO, Shamshabad Rc.No.3434/2019/SB-2, Dt: 16.07.2021
 - 13 DFO, Rangareddy Rc.No:1855/2019/S6, Dt:20.07.2021.

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With reference to the subject and references 11th cited, it is submitted that, the Prl. Chief Conservator of Forests (HoFF), Telangana State, Hyderabad has communicated stage-I Approvals with instructions to submit the condition wise compliance reports. Accordingly, the Forest Divisional Officer, Shamshabad has obtain the condition wise compliance report from the Executive Engineer, 400 KV/ Const-II, Metro, Telangana State TRANSCO, Hyderabad and submitted the condition wise compliance report for the following conditions vide reference 13th cited and the same are submitting here with:

S.No	Condition	Compliance
1	The Legal Status of Forest Land shall remain unchanged	Yes, The Legal status remains unchanged will be complied with. An undertaking is submitted herewith. (Annexure-I)

2	The Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an Interval of 20 meters by the User Agency in consultation with the DFO Concerned at the project cost	The User Agency has deposited an amount of Rs. 15,26,100/- towards demarcation of the proposed forest area with Boundary pillars, extraction of the tree growth, into Account No. 370602010101352, (IFSC Code: UBIN0537063) Union Bank of India, Saifabad, Hyderabad of Forest Divisional Officer, Shamshabad with UTR No. SBINR 52021070831986141, Dt. 08.07.2021. (A copy of bank's counter foil is enclosed)
3	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415 Ha of degraded forest area identified in Compt. No. 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency	The User Agency has deposited an amount of Rs.1,73,61,300/- towards CA scheme into the Telangana State CAMPA, A/c No. 155706442277143, Union Bank, with UTR No. SBINR52021070831989102, Dt. 08.07.2021 (copies of challan and bank's counter foil are enclosed)
4	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government	The User Agency has submitted an Undertaking certificate enclosed (Annexure-II)
5	The State Government shall charge the Net Present Value of the diverted Forest land measuring 6.7076 Ha from user Agency as per the orders of the Hon'ble Supreme Court, Dt. 28.03.2008 and 09.05.2008 in Ia Nos 826 in 566 with related IA's in Writ petition (Civil) No. 202/1995.	The User Agency has deposited an amount of Rs. 53,86,203.00. towards NPV into the Telangana State CAMPA with UTR No. SBINR52021070831989102, Dt. 08.07.2021 (copies of challan and bank's counter foil are enclosed)
6	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-III)
7	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medical plants) in the right of way under the transmission line in consultation with the State Forest Department.	The User Agency has generated a challans through the Ministry's website for an amount of Rs. 25,04,792.00 towards compensatory afforestation and net present value, cost of wildlife conservation plan under this project including levies towards mitigation measures for the forest conservation, raising of dwarf species, etc and deposited the same into the account of Telangana State CAMPA with UTR No. SBINR52021070831989102, Dt. 08.07.2021 (copies of challan and bank's counter foil are enclosed)
8	As the proposed forest area falls in Eco Sensitive Zone, the user Agency shall get the wildlife mitigation plan prepared by any competent person / agency with the approval of Chief Wildlife Warden and implanted at the cost of the User Agency.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-IV)
9	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 mtrs of the forest	The User Agency has submitted an Undertaking certificate enclosed (Annexure-V)

	land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency. In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost.	
10	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VI)
11	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VII)
12	The layout plan of the proposal shall not be changed without prior approval of Central Government.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-VIII)
13	No labour camp shall be established on the forest land. Disturbance shall be kept to Minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-IX)
14	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department of the Forest Development Corporation or any other legal source of alternate fuel.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-X)
15	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work.	The User Agency has submitted an Undertaking certificate enclosed (Annexure-XI)
16	The forest land shall not be used for any purpose other than that specified in the project proposal.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XII)
17	The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department of person without prior approval of Central Government	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XIII)
18	The trees on strips would have to be felled but after stringing work is completed, natural generation will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XIV)
19	During construction of transmission line, pollarding/ pruning of trees located outside the 46 metres width of the strips whose branches/ parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officers	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XV)
20	The total forest area utilized for the project shall not exceed 6.7076 Ha and the forest area diverted shall not	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XVI)

	be used for any purpose other than those shown in the diversion proposal	25
21	Any other conditions that the Central Government of Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XVII)
22	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules/ guidelines issue under FCA, 1980.	The User Agency has submitted an Undertaking certificate enclosed (Annexure- XVIII)

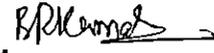
This is submitted for favour of kind information and necessary action.

Yours faithfully,

-Sd/-

Addl.Pr.Chief Conservator of Forests / CF,
Rangareddy Circle, Rangareddy.

//t.c.b.o//


Manager



421 -

TRANSMISSION CORPORATION OF TELANGANA LTD.

From
The Executive Engineer,
400KV/Const-II
Metro,
Hyderabad.

To
The Forest Divisional Officer,
Shamshabad,
Ranga Reddy District.

Lr.No.EE/400KV/Const-II/Metro/Hyd/F. R'durg line /D.No.219/21, Dt. 27-07-2021.

Sir,

*PCCF (SP)
FCA-3/4
By CF (IT)*

Sub:- TSTRANSCO – Erection of 400KV Twin HTLS Transmission line from 400KV Kethireddypally SS to 400KV Rayadurg GIS in the execution of 400KV DC line on Monopoles from TSPA Junction to ORR junction – Stage-I approval accorded – Consolidated condition wise Compliance Report submitted – Paper Notification published & submitted to local bodies, panchayats and municipal bodies - Permission requested – Regarding.

*A
30/07/2021*

Ref:- 1) P.O.No.209/OM-11/CE/400kV/SE-2/D1-A1/e-EHVT-01/2018/D.No:731/18, Dt:29.09.2018.
2) P.O.No.210/OC-12/CE/400kV/SE-II/D1-A1/e-EHVT-01/2018/D.No.732/18,Dt:29-09-2018.
3) GoI, MoEF Integrated Regional Office, Hyd F.No.4-TSC 180/2021-HYD/091, Dt:13-05-2021.
4) PCCF, TS, Hyd Rc. 13470/2019/FCA-4, Dt : 14-05-2021.
5) Lr.No.EE/400KV/Const-II/Metro/Hyd/F. R'durg line /D.No.335/21, Dt.14-07-2021.

*Mrugavani
Urgent*

With ref. to 3rd & 4th cited above, Stage-I approval accorded for Diversion of 6.7076 Ha of forest land in Shamshabad division for erection of above subject line. As per the Stage-I approval, Consolidated condition wise Compliance Report is submitted for Stage-II approval vide Ref. (5). As per the Stage-I approval, Paper Notification also published in one English and one Telugu News Papers & the same was submitted to local bodies, panchayats and municipal bodies along with copies of forest clearance. Photo copies are here with enclosed.

Hence, it is requested to arrange permission for execution of 400KV line works in Mrugavani forest in view of urgency.

Yours faithfully,

[Signature]
**EXECUTIVE ENGINEER,
400KV/Const-II/Metro/Hyd.**

Encl : 1) copies of Paper Notification

2) Photos of display of procedure at local bodies, panchayats and municipal bodies

Copy submitted to Chief Engineer/400KV/TRANSCO/VS/Hyderabad.

Copy submitted to Superintending Engineer/400KV/Construction/Metro/Hyd.

Copy submitted to the Principal Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan/Hyd.

Copy to Assistant Executive Engineer/400KV/SD-3/Const-II/Metro/Hyd.

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

Ref.No.13470/2019/FCA-4
Dated:07.08.2021.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad – 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests
(Head of Forest Force)

Sub:- TSFD – F(C) Act, 1980 – Diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO, Hyderabad– **Stage-I approval accorded– Working Permission Issued** - Regarding.

Ref:-

1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.
2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
4. EE,400KV, Const-II, Metro, TSTRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.

Vide ref 1st cited, the GOI, MoEF&CC, Integrated Regional Office, Hyderabad has accorded in-principle (Stage-I) approval for diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein; which has been communicated to concerned for compliance in ref 2nd cited.

Vide ref 4th cited, the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad has informed that the condition wise compliance report has been submitted to the Forest Divisional Officer, Shamshabad and as per the Stage-I communication by this office, the paper notification has been published in Telugu and English papers and the same has been submitted to local bodies, municipal bodies and Gram Panchayaths and requested for working permission for commencing the works in the forest area.

Further, as per the demand notice issued by the Forest Divisional Officer, Shamshabad the necessary funds towards the compensatory levies such as Compensatory Afforestation, Net Present Value, Dwarf species plantation under the RoW of the Transmission line etc., for an amount of **Rs.2,52,52,295/-** has been deposited into the Adhoc CAMPA account of Telangana by generating the challan in the Ministry's portal.

Vide ref 3rd cited, the Addl. Principal Chief Conservator of Forests, Rangareddy has submitted the condition wise compliance report for the conditions stipulated in the Stage-I approval for the said proposal and informed that all the conditions are complied with along with the undertakings and duly confirming the deposit for an amount of **Rs.15,26,100/-** towards construction of boundary pillars, extraction of tree growth, etc. into the PD account of Forest Divisional Officer, Shamshabad along with the counter foils.

In this regard, it is informed that Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein has conveyed guidelines about the procedure for grant of permission for tree cutting and commencement of work of a linear project in forest land for a period of one year. The said guideline states that they have been issued to facilitate speedy execution of projects involving linear diversion of forest land such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optical fiber cabling, railway lines etc., in which the in-principle (Stage-I) approval under the Forest (Conservation) Act, 1980 is accorded. Such orders shall be passed only

after full realization of funds for Compensatory Afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

Further, the State Government vide Memo No.3983/For.I(1)/2016-2,Dt.15.10.2016 has authorized the Principal Chief Conservator of Forests (Head of Forest Force) to issue working permission to the User Agency for tree cutting and commencement of work of linear projects, for a period of one year, subject to the conditions stipulated in the in-principle approval and their compliance, which is in accordance with the guidelines issued by Ministry of Environment and Forests & Climate Change, Government of India in F.No.11-306/2014 - FC(pt.), dt.28.08.2015.

In this regard, it is informed that the following compensatory levies (amount in Rs.) have been deposited by UA, which are detailed below:

C. No	Component	Shamshabad Division (in Rs.)	Remarks
3.	Compensatory Afforestation	1,73,61,300	Deposited in Adhoc CAMPA account of Telangana against the project through e-payment mode by generating the challan in the ministry's portal. Same is confirmed as paid in the ministry's portal.
7.	Raising of Dwarf species under Transmission line RoW	25,04,792	
5.	Net Present Value	53,86,203	
	Total	2,52,52,295	
2.	Construction of Boundary Pillars	7,50,000	Deposited into PD account of FDO, Shamshabad. Same has been confirmed vide ref 3 rd cited.
9.	Extraction of Tree Growth	7,61,100	
	Total	15,26,100	

The request of the **Executive Engineer, 400KV, Const-II, Metro, TSTRANSCO, Hyderabad** is examined in exercise of the powers delegated to the undersigned by the State Government & with reference to Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein issued by Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India, and **working permission is hereby accorded in favour of TSTRANSCO for commencement of work in the forest land proposed to be diverted from the date of entering into agreement with the Forest Divisional Officer, Shamshabad for a period of one year, subject to the following conditions:**

1. The **Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad** (User Agency) shall report to the **Forest Divisional Officer, Shamshabad** and obtain further permission from him before starting the work and works should be carried out under the supervision of the **Forest Divisional Officer, Shamshabad**.
2. The User Agency shall publish the working permission now granted in verbatim language along with the conditions and safe- guards imposed by the Central Government in Stage-I approval in two widely circulated daily newspapers, one in vernacular language in Telugu news paper and the other in English language in English news paper, so as to make people aware of the permission granted to the project proponent for use of forest land for non-forest purposes.(C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015) .
3. The Authorized Signatory of User Agency shall enter into an agreement with the concerned **Forest Divisional Officer, Shamshabad** / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy agreeing to perform all conditions as -stipulated in Stage-I approval orders and as per the para 11.2 of guidelines of the Hand book issued by the GoI, MoEF& CC, New Delhi on 28.03.2019 on F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications as well as covering letters, Part II/III/IV/V of Forest Department, inspection note and obtain further permission from the concerned **Forest Divisional Officer, Shamshabad** for

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commencement of the works.

4. The copies of the Forest Clearance should also be submitted to the Heads of local bodies, Panchayats and Municipal Bodies by the User Agency in addition to the relevant offices of the Government who in turn has to display the same in 30 days.(C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
5. The Forest Department shall dispose all the appeals filed against the order of Deemed Permission issued by the PCCF(HoFF). (C.No. v & vi of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
6. The User Agency shall agree, bind and undertake to comply any other conditions that may be imposed from time to time by the MoEF& CC, GoI, State Government and PCCF (HoFF) in the interest of conservation, protection & development of forests.
7. The working permission issued is valid upto a period of one year from the date of issue of permission by the concerned Forest Divisional Officers. If the User Agency fails to comply with the conditions stipulated in Stage-I approval within stipulated time and obtain final Stage-II clearance, for further extension of working permission they should approach MoEF& CC, GoI.
8. The User Agency shall agree, bind and declare that the forest department shall fell all standing trees if any in the forest area being diverted for the project by the forest department itself and the user agency shall undertake not to touch or fell such trees in any manner.
9. The works should be carried out without any scope for violations and guidelines envisaged under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972, and other Forest & relevant Acts, Rules and Guidelines in force.
10. Any other conditions imposed by the concerned the **Forest Divisional Officer, Shamshabad** / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy during execution of work in the interest of protection of Forests shall be carried out at the project cost.
11. The conditions stipulated in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein, GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021, the Part I to V along with all connected documents like covering letters, undertakings, the inspection reports etc. shall be complied by the User Agency.

The Forest Divisional Officer, Shamshabad is requested to enter into agreement with User Agency for working permission and are permitted to take up Extraction of tree growth, Translocation of trees if any, Construction of boundary pillars, from the amount deposited in the CA PD account of DFO/FDO soon after entering into agreement for working permission. The works shall be included in APO 21-22 for CA PD account and reported in MPR of CA PD account.

Sd/-R.Sobha

Principal Chief Conservator of Forests
(Head of Forest Force)

To

The Forest Divisional Officer, Shamshabad. It is requested to carryout construction of boundary pillars and extraction of tree growth and other works from the funds deposited into CA PD account of Forest Divisional Officer, Shamshabad and revise the APO of CA PD Account accordingly and report the expenditure in the Monthly Progress report.

Copy to the APCCF/Conservator of Forests, Rangareddy and the District Forest Officer, Rangareddy for information and necessary action.

Copy to the Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

Copy to the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad for information and necessary action.

Copy submitted to Spl.Chief Secretary to Government, Forests Department, Telangana, 4th floor, Aranya Bhawan, Saifabad, Hyderabad for favor of information.

Copy submitted to Regional Officer, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Hyderabad, 3rd floor, Aranya Bhawan, Saifabad, Hyderabad with main office at 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34 for favour of information.

//t.c.b.o.//

D. Subbarao
Superintendent. 10/8/2021

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

From
Smt R.Sobha, IFS,
Principal Chief Conservator of Forests
& Head of Forest Force,
Telangana State, "Aranya Bhavan",
Saifabad, **Hyderabad.**

To
The Spl. Chief Secretary to Government,
Forests Department
Telangana State, Hyderabad.

Ref.No.13470/2019/FCA-4 Dated:19.08.2021.

Madam,

Sub: TSFD – F(C) Act, 1980 –Diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad– Stage-I Accorded –**Condition wise Compliance Report Submitted – Forwarded-Reg.**

- Ref:**
1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt.13.05.2021.
 2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
 3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
 4. EE, 400KV, Const-II, Metro, TS, TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.
 5. PCCF Rc.No.13470/2019/FCA-4 Dt.07.08.2021.

Kind attention is invited to the references cited.

It is submitted that the Addl.Pr.Chief Conservator of Forests/CF, Rangareddy vide reference 3rd respectively, have furnished the condition-wise compliance report received from DFO, Rangareddy in (3) sets, for according necessary approval U/s 2 of Forest (Conservation) Act, 1980 for diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad. A copy of reference 3rd cited together with its enclosures is enclosed herewith.

The Condition-wise Compliance report with corrections and remarks are as follows:

C. No	Description of Condition	Compliance
(i)	The legal status of forest land shall remain unchanged;	Shall be complied with. An undertaking is submitted by the User Agency.
(ii)	Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with the DFO concerned at the project cost;	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs.7,50,000/- towards Construction of Boundary Pillars into the PD account of FDO, Shamshabad account which is a part of Rs. 15,26,100/- deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021. The Pillars shall be constructed after issual of Stage-II clearance.

(iii)	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency;	The User Agency has deposited an amount of Rs.1,73,61,300/- towards cost of Compensatory Afforestation which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).
(iv)	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;	Complied. The approved CA land and CA scheme will not be changed without prior approval of Central Government.
(v)	The State Government shall charge the Net Present Value of the diverted forest land measuring 6.7076 ha from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;	The User Agency has deposited an amount of Rs.53,86,203/- towards cost of Net present Value which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).
(vi)	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;	Agreed and the User Agency has submitted an undertaking to this effect.
(vii)	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;	The User Agency has deposited an amount of Rs.25,04,792/- towards Raising of Dwarf species under Transmission line RoW which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal. (Copy enclosed).
(viii)	As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;	The User Agency has agreed to comply with the condition and submitted an undertaking stating that the Wildlife mitigation plan is in process and the same will be submitted to Chief Wildlife Warden for approval and will be implemented at their cost.(Copy enclosed)
(ix)	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs. 7,76,100/- towards Extraction

	the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;	of tree growth into the PD account of FDO, Shamshabad account which is a part of Rs. 15,26,100/- deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021. However, User Agency has submitted an undertaking to this effect
(x)	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;	Agreed and the User Agency has submitted an undertaking stating that the bird deflectors which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits will be installed, after commissioning of the transmission line.
(xi)	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;	Agreed and the User Agency has submitted an undertaking to this effect.
(xii)	The layout plan of the proposal shall not be changed without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiii)	No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiv)	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Agreed and the User Agency has submitted an undertaking to this effect.
(xv)	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvi)	The forest land shall not be used for any purpose other than that specified in the project proposal;	Agreed and the User Agency has submitted an undertaking to this effect.

(xvii)	The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xviii)	The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;	Agreed and the User Agency has submitted an undertaking to this effect.
(xix)	During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;	Agreed and the User Agency has submitted an undertaking to this effect.
(xx)	The total forest area utilized for the project shall not exceed 6.7076 hand the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxi)	Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxii)	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.	Agreed and the User Agency has submitted an undertaking to this effect.

The UA has also published the Stage-I forest clearance granted in verbatim along with the conditions and safe-guards imposed by the Central government in two widely circulated daily newspapers one is vernacular language and the other in English. (Copies enclosed).

On deposition of funds by the UA, vide ref 5th cited, the Working permission has been issued for tree cutting and commencement of works (copy enclosed).

The Government is requested to forward the condition-wise compliance report to Government of India, Ministry of Environment & Forests and Climate Change, Integrated Regional Office, Hyderabad for according final approval.

Yours faithfully,
Sd/-R.Sobha

Principal Chief Conservator of Forests
(Head of Forest Force)

Encl: (As above)

Copy to

The Chief Conservator of Forests, Rangareddy, the District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad for information.

The Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO for information and necessary action.

The Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

//t.c.b.o//

D. Subbarao 25/8/2021
Superintendent .

GOVERNMENT OF TELANGANA
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

Letter.No.746/For.I(1)/2021

Dated:23.11.2021.

From
The Special Chief Secretary to Government,
EFS&T Department,
Telangana State Secretariat,
Hyderabad.

To
Regional Officer(Central),
Integrated Regional Office, Hyderabad,
Aranya Bhavan,
Opposite Reserve Bank of India, Saifabad,
Hyderabad - 500004(w.e.)

Sir,

Sub:- F(C) Act, 1980 - Diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad. - Furnishing of compliance report - Regarding.

Ref: 1.From the PCCF(HoFF), TS, Hyd, Ref.No.13470/2019-FCA-4,
Dated:16.02.2021.

2.Govt.Letter.No.746/For.I(1)/2021, dt.09.03.2021.

3.From the PCCF, Rc.No.13470/2019/FCA-4, dt.30.04.2021

4.Govt. Letter.No.746/For.I(1)/2021, Dated:01.05.2021.

5.Government of India, MoEF & CC, IRO, Hyd., F.No.4-
TSC180/2021-HYD/091, Dt.13.05.2021

6.From PCCF (HoFF), T.S., Hyd., Ref.No.13470/2019/FCA-4,
Dt.19.08.2021.

I, am to invite your attention to the reference 5th cited and to inform that the Government of India, Ministry of Environment, Forests & Climate Change, (IRO), Hyderabad have accorded approval in-principle (Stage-I) U/s 2 of Forest (C) Act, 1980, for diversion of **6.7076 ha** of forest land in Shamshabad division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to fulfillment of certain conditions as stipulated therein.

2. I am to further inform that the Principal Chief Conservator of Forests (HoFF), Telangana State, in her letter 6th cited, has submitted condition wise compliance report on the conditions stipulated in in-principle (Stage-I) approval. The details of which are as follows:-

C. No	Description of Condition	Compliance
(i)	The legal status of forest land shall remain unchanged;	Shall be complied with. An undertaking is submitted by the User Agency.
(ii)	Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs.7,50,000/- towards Construction of Boundary Pillars into the PD account of FDO, Shamshabad account which is a part of Rs. 15,26,100/-



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	the DFO concerned at the project cost;	deposited RTGS vide UTR No: SBINR52021070831986141 on 08.07.2021. The Pillars shall be constructed after issuance of Stage-II clearance.
(iii)	The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency;	The User Agency has deposited an amount of Rs.1,73,61,300/- towards cost of Compensatory Afforestation which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.
(iv)	The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;	Complied. The approved CA land and CA scheme will not be changed without prior approval of Central Government.
(v)	The State Government shall charge the Net Present Value of the diverted forest land measuring 6.7076 ha from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;	The User Agency has deposited an amount of Rs.53,86,203/- towards cost of Net present Value which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.
(vi)	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;	Agreed and the User Agency has submitted an undertaking to this effect.
(vii)	The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;	The User Agency has deposited an amount of Rs.25,04,792/- towards Raising of Dwarf species under Transmission line RoW which is a part of total amount of Rs. 2,52,52,295/- deposited through RTGS vide UTR No. SBINR52021070831989102 on Dt: 08.07.2021 into the Adhoc Telangana CAMPA account by generating the challan in the ministry's portal. Same has been confirmed as paid status in the portal.

(viii)	As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;	The User Agency has agreed to comply with the condition and submitted an undertaking stating that the Wildlife mitigation plan is in process and the same will be submitted to Chief Wildlife Warden for approval and will be implemented at their cost.
(ix)	The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;	As per the Demand Notice issued by the FDO, Shamshabad, the User Agency has paid an amount of Rs. 7,76,100/- towards Extraction of tree growth into the PD account of FDO, Shamshabad account which is a part of Rs. 15,26,100/- deposited RTGS vide UTR No. SBINR52021070831986141 on 08.07.2021. However, User Agency has submitted an undertaking to this effect
(x)	The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;	Agreed and the User Agency has submitted an undertaking stating that the bird defelctos which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits will be installed, after commissioning of the transmission line.
(xi)	The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;	Agreed and the User Agency has submitted an undertaking to this effect.
(xii)	The layout plan of the proposal shall not be changed without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiii)	No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;	Agreed and the User Agency has submitted an undertaking to this effect.
(xiv)	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Agreed and the User Agency has submitted an undertaking to this effect.

(xv)	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvi)	The forest land shall not be used for any purpose other than that specified in the project proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xvii)	The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;	Agreed and the User Agency has submitted an undertaking to this effect.
(xviii)	The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;	Agreed and the User Agency has submitted an undertaking to this effect.
(xix)	During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;	Agreed and the User Agency has submitted an undertaking to this effect.
(xx)	The total forest area utilized for the project shall not exceed 6.7076 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxi)	Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;	Agreed and the User Agency has submitted an undertaking to this effect.
(xxii)	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.	Agreed and the User Agency has submitted an undertaking to this effect.

3. I am also informed that the UA has also published the Stage-I forest clearance granted in verbatim along with the conditions and safe-guards

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imposed by the Central government in two widely circulated daily newspapers one is vernacular language and the other in English. On deposition of funds by the UA, vide PCCF Lr.dt.07.08.2021, the Working permission has been issued for tree cutting and commencement of works .

4. I am also to enclose a copy of the letter 6th cited along with its enclosures of the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad and to request you to obtain and communicate final (Stage.II) approval, at the earliest.

Yours faithfully


for Special Chief Secretary to Government

Copy to:

✓ The Principal Chief Conservator of Forests (HoFF),
Telangana State, Hyderabad.

SC.

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**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

Ref.No.13470/2019/FCA-4
Dated: 02.12.2021.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad - 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests
(Head of Forest Force)

Sub:- TSFD - F(C) Act, 1980 - Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad- **Stage-I approval accorded- Working Permission Issued - Furnishing of detailed report on condition (viii) & (x) - Regarding.**

Ref:-

1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.
2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
4. EE,400KV, Const-II, Metro, TSTRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.
5. PCCF Rc.No.13470/2019/FCA-4 Dt.07.08.2021.
6. PCCF Rc.No.13470/2019/FCA-4 Dt.19.08.2021.
7. State Govt Lr.No.746/ For.I(1)/2021 Dt.23.11.2021.

Attention of the officers in the address entry is invited to the references cited above.

It is informed that vide ref 5th cited, on deposition of compensatory levies and complying with the other conditions required for issual of working permission, the Working permission has been issued to the TSTRANSCO (User Agency) for tree cutting and commencement of works for the said proposal, with conditions stipulated therein. Further, vide ref 7th cited, the state govt has forwarded the compliance report on the Stage-I conditions to the IRO, Hyderabad, GoI, MoEF& CC for according final (Stage-II) approval.

While forwarding the compliance report on the conditions of Stage-I approval, the UA has submitted an undertaking for the condition (viii) & (x).

- a) C.No. (viii)--- "As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;
- b) C.No. (x) --- "The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;"

In view of the above, the Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO is requested to submit the status on the above conditions. Further, it is requested to inform

- a. whether the line has been commissioned or not. If commissioned, as per the C.No.(X), it is directed to install the **bird flight divertors** immediately as per the specification of GoI, Ministry of Power, Central Electricity Authority in

F.No.CEA-PS-14-75/1/2019-PSETD Division/624-87,Dt.10.11.2021, issued in pursuance to Hon'ble Supreme Court of India orders on forest land and non-forest land to avoid chances of collision of birds to the transmission lines.

- b. Whether, the mitigation plan has been prepared by any competent agency or not, if prepared, it is requested to submit the same to the Chief Wildlife Warden for approval for implementing at the cost of UA.

Sd/-R.Sobha

Principal Chief Conservator of Forests
(Head of Forest Force)

To

The Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad.

Copy to the APCCF/Conservator of Forests, Rangareddy and the District Forest Officer, Rangareddy, the Forest Divisional Officer, Shamshabad for information and necessary action.

Copy to the Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

Copy to the PCCF(WL) & CWLW, O/o PCCF(HoFF), Aranya Bhawan, Saifabad, Hyderabad.

//t.c.b.o//

for  02/12/2021
Superintendent

2/12/2021

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सत्यमेव जयते

भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
Integrated Regional Office,
Aranya Bhavan, Opp RBI, Saifabad, Hyderabad, Telangana 500004
e-mail: iro.hyderabad-mefcc@gov.in



F.No.4-TSC180/2021-HYD/155

Date 7th December, 2021

To

The Special Chief Secretary to the Government,
Environment, Forests, Science & Technology Department,
Telangana State Secretariat, Hyderabad.

Subject: Diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad- Reg

Sir,

Please refer to the State Government's letter No. 746/For.I(1)/2021 dated 09.03.2021 and 01.05.2021 and online application No.FP/TG/TRANS/42277/2019, seeking prior approval of the Government of India in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project. The project was accorded in-principle approval (Stage-I) by the Central Government vide letter dated 13.05.2021. The State Government vide letter No. 746/For.I(1)/2021 dated 23.11.2021 have reported compliance to the conditions stipulated in the in-principle approval.

After careful consideration of the proposal of the State Government, I am to convey the Central Government's approval (*Stage-II*) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to the following conditions:-

1. The legal status of forest land shall remain unchanged;
2. The State Forest Department shall demarcate diverted forest area by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters from the amount which has already been realized from the User Agency;
3. The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415 ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range, from the amount which has already been realized from the User Agency;

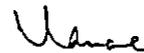
4. The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;
5. Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency;
6. The State Forest Department shall carry out plantation and its maintenance of dwarf species (preferably medicinal plants) in the right of way under the transmission line, from the amount which has already been realized from the User Agency;
7. As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency. The State Forest Department shall submit report on execution of such wild life mitigation plan, to the IRO Hyderabad;
8. The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;
9. The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;
10. The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;
11. The layout plan of the proposal shall not be changed without prior approval of the Central Government;
12. No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;

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14. No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;
15. The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;
16. The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;
17. During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;
18. The total forest area utilized for the project shall not exceed 6.7076 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
19. Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
20. In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.

Yours faithfully,



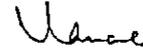
(N.S.Murali)
Inspector General of Forests (Central)

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Copy to:-

1. The Principal Chief Conservator of Forests (HoFF)/Nodal Officer (FCA), Office of the Principal Chief Conservator of Forests, Forests Department, Govt. of Telangana, AranyaBhavan, Saifabad, Hyderabad, PIN- 500 004.
2. The TSTRANSCO, O/o Chief Engineer, 400 KV, Vidyut Soudha, Hyderabad-500004. delpm1400kv@gmail.com
3. Guard file.



(N.S.Murali)

Inspector General of Forests (Central)

- 547 -

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Item No.9:BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**Appeal No.82 of 2021 (SZ) &
I.A. No.213 of 2021 (SZ)**
(Through Video Conference)

IN THE MATTER OF:

Mahesh Mamindla,
Telangana and Ors.

...Appellant(s)

State of Telangana,
Through the Chief Secretary,
Hyderabad and Ors.

...Respondent(s)

Date of hearing: 05.01.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s):

Mr. Ritwick Dutta

For Respondent(s):

Mr. Santhosh represented
Mr. J. Ramachandra Rao, Addl. Adv. General
Along with Mrs. H. Yasmee Ali for R1 to R3.**ORDER**

1. The above appeal has been filed by the appellant challenging the Stage - I and Stage - II Forest Clearances granted vide Letter No.4-TSC180/2021-HYD/091 dated 13.05.2021 and Letter No.4-TSC180/2021-HYD/155 dated 07.12.2021 and the working permission

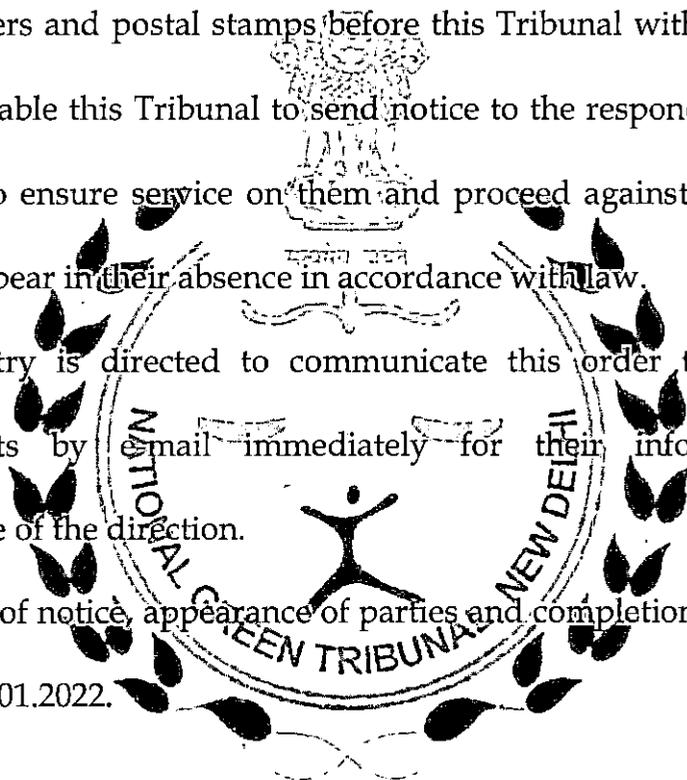
FCA4
DY-C-F(TT)18/1/22
Urgent.
Puhap

bearing No.13470/2019/FC-4 dated 07.08.2021 by the Principal Chief Conservator of Forests, Government of Telangana in favour of the 2nd respondent for the purpose of erection and installation of 400 KV Overhead DC transmission lines from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS along the Outer Ring Road (ORR) and also through the forest area.

2. According to the appellant, there was no proper application of mind in granting the approvals and they have not considered the impact of the drawing of over head electric line and number of incidents have already occurred, affecting the wildlife on account of sagging and snapping of over head transmission line being drawn and also ignoring the directions issued by the Outer Ring Road Authority earlier not to draw Overhead lines along the buffer zone of the Outer Ring Road.
3. On going through the allegations, we feel that there is substantial question to be heard in detail. So, the appeal is admitted.
4. Though counsel for the appellant had sought for stay, we feel that it is not proper to grant stay at this stage without knowing the present status of the project work.
5. Mrs. H. Yasmeen Ali entered appearance for Respondents No.1 to 3.
6. Issue notice to the respondents by Registered Post with Acknowledgment Due, by e-mail and also by dusthi (if possible) and produce proof of service by filing proof affidavit as per Rules.

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7. The Appellant is directed to serve the copy of the appeal memorandum along with the documents produced to the standing counsel appearing for the Respondents No.1 to 3 within a week so as to enable them to get instruction from the respective authorities and file their independent response regarding the allegations made in the appeal memorandum.
8. The Appellant is also directed to produce necessary requisite along with postal covers and postal stamps before this Tribunal within three days so as to enable this Tribunal to send notice to the respondents through Tribunal to ensure service on them and proceed against them, if they did not appear in their absence in accordance with law.
9. The Registry is directed to communicate this order to the official respondents by email immediately for their information and compliance of the direction.
10. For return of notice, appearance of parties and completion of pleadings, post on 28.01.2022.



Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

Appeal No.82/2021 (SZ) &
I.A. No.213/2021 (SZ)
05th January, 2022. Mn.



TRANSMISSION CORPORATION OF TELANGANA LTD.

-487-

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001220

From
The Executive Engineer,
400KV/Const-II
Metro,
Hyderabad.

To
The Principal Chief Conservator of Forests,
(Head of Forest Force), & Chief Wildlife Warden,
Aranya Bhavan, Saifabad,
Hyderabad - 500004.

Lr.No.EE/400KV/Const-II/Metro/Hyd/F. R'durg line /D.No.1110 / 21, Dt.20-01-2022.

Sir,

Sub:- TSTRANSCO - Erection of 400KV Twin HTLS Transmission line from 400KV Kethireddypally SS to 400KV Rayadurg GIS in the execution of 400KV DC line on Monopoles from TSPA Junction to ORR junction - Diversion of 6.7076 Ha of forest land in Shamshabad division - Wild Life Mitigation Plan - Submitted - Regarding.

- Ref:-
- 1) P.O.No.209/OM-11/CE/400kV/SE-2/D1-A1/e-EHVT-01/2018/D.No:731/18, Dt:29.09.2018.
 - 2) P.O.No.210/OC-12/CE/400kV/SE-II/D1-A1/e-EHVT-01/2018/D.No.732/18,Dt:29-09-2018.
 - 3) GoI, MoEF & CC, IRO, Hyderabad F.No.4-TSC1180/2021-HYD/091, 13-05-2021.
 - 4) Ref No: 13470/2019/ FCA-4. Dt:02/12/2021
 - 5) Lr.No. 10337/Res.II/2021, Dt : 04-01-2022.

The TSTRANSCO is proposed to erect the 400KV Twin HTLS Transmission line from 400KV Kethireddypally SS to 400KV Rayadurg GIS to meet the upcoming power demand (500MW) in IT SEZ of HITECHCITY and Financial Dist, Gachibowli as per the directions of Telangana Govt. on priority basis.

With ref. to 3rd cited above, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government has accorded in-principle approval for the diversion 6.7076 Ha of forest land in Shamshabad division with certain conditions. Under Condition No.8, Wild Life Mitigation Plan has to be prepared by a competent person and approved by the Chief Wild Life Warden.

We came to know that PJTSAU, has the necessary expertise and competency to prepare such a plan. Hence, letter addressed to the Director of Research, PJTSAU, Hyderabad for preparation of Mitigation plan.

With ref. to 5th cited above, Wild Life Mitigation Plan received from Director Research, PJTSAU, Hyderabad and the same is herewith submitted for taking further necessary action.

It is requested to provide cost estimate for the Wildlife Mitigation measures suggested in Wildlife Mitigation Plan, Page No. 16 (V).

Encl: Wild Life Mitigation Plan.

Yours faithfully,

EXECUTIVE ENGINEER,
400KV/Const-II/Metro/Hyd.

Copy Submitted to the Chief Engineer/400KV/TRANSCO/VS/Hyderabad.

Copy Submitted to the Superintending Engineer/400KV/Construction/Metro/CTI/GTS Colony/Hyd.
The Forest Divisional Officer/Shamshabad/Hyderabad.

Recd
(SF)

FCA-4

22/01/2022

24/1/22

urgent
Hon'ble
N&T case
is there

-851-

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From,
Sri M. Janakiram, S.F.S.,
District Forest Officer, (FAC),
Rangareddy.

To,
The Prl. Chief Conservator of Forests
(HoFF) & Chief Wild Life Warden,
Hyderabad.

Rc.No. 1855/2019/S6, Dt. 24.01.2022

Madam,

Sub: TS -FC Act 1980 - Diversion of 6.7076 Ha of forest land in Chilkur RF of Shamshabad division for Erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA Junction to ORR Junction) along outer side of ORR in favour of Executive Engineer, 400 KV/ Const-II, Metro, TSTRANSCO, Hyderabad - Revised Wildlife Mitigation Plan prepared - Submitted for vetting approval - Requested - Regarding.

- Ref: 1. GoI, MoEF & CC, IRO, Hyderabad, F.No. 4-TSC180/2021-Hyderabad/091, Dt. 13.05.2021.
2. PCCF&HoFF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 14.05.2021.
3. APCCF/CF, Rangareddy circle, Rc.No. 1219/2019/M2, Dt. 26.07.2021.
4. EE,400KV,Const-II,Metro,TSTRANSCO,Hyderabad,Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 412/21, Dt. 27.07.2021.
5. PCCF&HoFF,TS,Hyd, Rc.No. 13470/2019/FCA-4, Dt. 07.08.2021.
6. FDO, Shamshabad Rc.No. 3434/2019/SB-2, Dt: 24.01.2022.

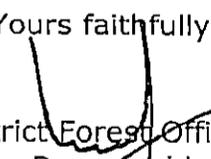
** ** *

With reference to the subject cited above, it is to submit that, the Forest Divisional Officer, Shamshabad vide reference 6th cited has submitted a report stating that as per the condition no. 8 laid in the stage - I approval accorded vide reference 1st cited, the Revised wildlife mitigation plan prepared for Mrugavani National Park, Chilkur with an outlay of Rs. 545.063 lakhs for the period from 2022-23 to 2031-32 and requested for vetting.

Therefore, it is requested to kindly approve the vetting proposal of Revised wildlife mitigation plan prepared based on report of Principal Scientist & Head, PJTS agriculture University, Hyderabad.

This is submitted for favour of kind information and necessary action.

Yours faithfully,


District Forest Officer,
Rangareddy.

Copy submitted to the Addl.PCCF/Conservator of Forests, Rangareddy circle for favour of kind information.